The Andhra Pradesh Cinemas (Regulation) (Amendment) Act, 1995

Act 18 of 1995

Keyword(s):
Cinematograph, Licensing Authority, Place
THE ANDHRA PRADESH CINEMAS REGULATION
(AMENDMENT, 1995. ACT

ACT, No. 18 OF 1995

(10th March, 1995.)

An Act further to Amend the Andhra Pradesh Cinemas
(Regulation) Act, 1955.

Be it enacted by the Legislative Assembly of the State of
Andhra Pradesh in Forty-sixth Year of the Republic of India

1. This Act may be called the Andhra Pradesh Cinemas Regulation

2. In the Andhra Pradesh Cinemas (Regulation) Act, 1955
herein-after referred to as the principal Act), in section 5,--

Amendment

of section 5.

President's
Act 4 of
1955.

(1) In sub-section (3), for the words "or indigenous
films", the words "indigenous films, or such other films having
special value for the public, produced by the Andhra Pradesh
State Film Development Corporation Limited and approved
by the Government in that behalf from time to time, and the
films approved by the Central Government on the recommendations of the Central Film Advisory Board” shall be substi-
uted;

(ii) to sub-section (3), the following provision shall
be added, namely:--

Received the assent of the President on the 6th March 1995. For state-
ment of object & Reasons please see the Andhra Pradesh Gazette. Part IV-A.

J. No.—1854—15
Provided that no direction issued under this section shall
call for the licensees to exhibit any such film or films for a dura-
tion not exceeding twenty minutes of the time taken for the entire
show.

3. After section 9 of the principal Act, the following section
shall be inserted, namely:

"Penalty for black-
marketing in the sale
of tickets for admis-
sion to cinematog-
graph exhibition.

9A. (1) If the owner or person in charge
of a cinematograph exhibition either
directly or through any other person,

(i) sells or allows to be sold, the tickets for admission
to cinematograph exhibition at any place other than the
licensed under this Act; or

(ii) sells or allows to be sold, such tickets at rates higher
then the maximum rates fixed therefor; or

(iii) re-sells or allows to be re-sold such tickets at rates higher
than the maximum rates fixed therefor either at the licensed pre-
mises or elsewhere,

He shall be punished with simple imprisonment for a term which
may extend to three months or with fine which may extend to one
thousand rupees or with both.

(2) Whoever,—

(a) with a view to re-sell at rates higher than the maximum
rates fixed therefor, purchases, or keeps in his possession, the
tickets for admission to Cinematograph exhibition in excess of
the number normally required for use by his family members and
not more than four of his guests; or

(b) sells or allows to be sold such tickets at rates higher
than the maximum rates fixed therefor either at the licensed pr
shall be punished with simple imprisonment for a term which may extend to three months or with fine which may extend to one thousand rupees or with both.

(3) Notwithstanding anything in the Code of Criminal Procedure, 1973, an offence punishable under the section shall be cognisable."

4. In section 10 of the principal Act, in sub-section (4), in the proviso for the expression "sub-section (2) ", the expression "sub-section (2-A) " shall be substituted.

5. In section 11 of the principal Act,—

(a) in sub-section (2), after clause (d) the following clause shall be added, namely:—

"(e) the procedure for approval of films for the purposes of sub-section (3) of section 5. " ;—

(b) after sub-section (2), the following sub-section shall be added, namely,—

"(3) Every rule made under this Act, shall immediately after it is made be laid before the Legislative Assembly of the State, if it is in session and if it is not in session in the session immediately following for a total period of fourteen days which may be comprised in one session, or in two successive sessions and if, before the expiration of the session in which it is so laid or the session immediately following the Legislative Assembly agrees in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified have effect only in such modified form, or shall stand annulled as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."